

The following steps have been taken by the State Government:

1. Strengthening of surveillance activities for early detection of cases and prompt treatment to avoid serious forms and to reduce mortality.
2. Creation of treatment facilities at the local level hospitals for proper case management.
3. Training Workshop for all medical persons, particularly Medical Officers and Superintendents of Hospitals, Professors of Medical Colleges of Vadodara and Surat alongwith District Agriculture officers and Veterinary officers was arranged.
4. Ten days training of paediatricians, Physicians and Supdts of the Hospital was conducted at Kidney Institute, Ahmedabad for treatment of cases at Distt. and Sub-distt. level hospitals.
5. State level inter-sectoral coordination meeting was held, and action plans for State and Distts. were prepared for prevention and control of Leptospirosis.
6. State Govt. have also carried out house to house survey, in two Districts during the epidemic season.
7. Rodent control activities have also been initiated as per the State Government's action plan.
8. Dissemination of Health Education Material has been undertaken and Health Camps have been organised.

Women Prisoner in Tihar Jail

4957. SHRI ANAND RATNA MAURYA :
SHRIMATI KAMAL RANI :
SHRI RAMPAL SINGH :
SHRI ASHOK PRADHAN :
SHRI TARIQ ANWAR :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the observations made by the National Human Rights Commission regarding safety and the condition of women prisoners in jails particularly in Tihar Jail;

(b) the number of women prisoners in Tihar Jail till date; and

(c) the steps taken by the Government to improve the condition of women prisoners?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) Chapter III (D) of the Annual Report of the National Human Rights Commission for the year 1996-97 contain *inter-alia* recommendations/observations of the Commission relating to the condition of women who were held in jail. The Annual Report of the Commission has been laid on the Table of the Lok Sabha on 9.6.98.

(b) There are 348 women prisoners lodged in female ward of Tihar jail as on date;

(c) Since 'Prison' is a State subject as per Entry 4, List-II (State List) of the Seventh Schedule to the Constitution, it is primarily for the State Governments to deal with any matter relating to the administration of prisons according to their rules, regulations, and Jail Manuals. The Government of India, however, provides financial assistance under the Scheme of Modernisation of Prison Administration to supplement the efforts of the State Governments in improving prison infrastructure and living conditions of prisoners and to provide medical facilities in Jails. Besides, the Tenth Finance Commission has also recommended financial assistance to the State Governments for repair and renovation of old prison buildings and for providing medical facilities in Jails.

Irregularities in CGHS Dispensaries

4958. SHRI PRABHU DAYAL KATHERIA :
SHRI CHETAN CHAUHAN :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government have received any complaints against CGHS dispensaries functioning in Delhi/ New Delhi;

(b) whether the attention of the Government has also been drawn to the various irregularities like time of opening of dispensaries, punctuality of staff, inadequate and untimely supply of medicines, indifferent attitude of medical staff towards patients, non-availability of essential medicines in the dispensaries, red-tapism and complicated procedure in re-imburement and many more;

(c) if so, the details thereof, dispensary-wise; and